

(2023) 11 NCLT CK 0001

National Company Law Tribunal, New Delhi Court V

Case No: Company Appeal No.-92/252/ND/2023

Dev Versha Jatro-Valley Pvt. Ltd

APPELLANT

Vs

Vs Registrar of Companies

RESPONDENT

Date of Decision: Nov. 1, 2023

Hon'ble Judges: Mahendra Khandelwal, Member (J); Dr. Sanjeev Ranjan, Member (T)

Bench: Division Bench

Advocate: Ashish Middha, Shankari Mishra

Final Decision: Disposed Of

Judgement

Ld. Counsel on behalf of the Appellant is present and submitted that they have filed their reply to the observations made by the RoC, however, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel is directed to approach the Registry and cure the defects, so that their reply is reflected on the e-portal of the Tribunal. Ld. Counsel also submitted that they have filed the undertaking in respect of liability of Income Tax, if any. Ld. Counsel on behalf of the RoC is present. List the matter on 13.12.2023.